

S U P R E M E C O U R T O F I N D I A  
 R E C O R D O F P R O C E E D I N G S  
 C I V I L A P P E A L N O ( s ) . 3 6 0 0 - 3 6 0 3 O F 2 0 0 1

VI J A Y K U M A R

Appell a n t ( s )

V E R S U S

K R I S H A N K . D U T T ( D E A D ) B Y L . R S . &amp; O R S

R e s p o n d e n t ( s )

( w i t h o f f i c e r e p o r t )

W I T H S L P ( C ) N O . 1 9 3 7 0 o f 1 9 9 8

( W i t h a p p l n . f o r d i r e c t i o n s a n d s u b s t i t u t i o n o f L r s o f d e c e a s e d r e s p o n d e n t s a n d c / d e l a y i n f i l i n g s u b s t i t u t i o n a p p l i c a t i o n a n d p r a y e r f o r i n t e r i m r e l i e f )

D a t e : 2 1 / 0 7 / 2 0 0 9

T h e s e A p p e a l s w e r e c a l l e d o n f o r h e a r i n g t o d a y .

C O R A M :

H O N ' B L E M R . J U S T I C E D A L V E E R B H A N D A R I

H O N ' B L E D R . J U S T I C E M U K U N D A K A M S H A R M A

F o r A p p e l l a n t ( s )

M r . M a n o j S w a r u p , A d v .

M s . L a l i t a K o h l i , A d v . f o r

M / s M a n o j S w a r u p &amp; C o .

M r . S e e r a j B a g g a , A d v . f o r

M r s . S u r e s h t a B a g g a , A d v .

F o r R e s p o n d e n t ( s )

M r . D h r u v M e h t a , A d v .

M r . T . S . S a b a r i s h , A d v . f o r

M / S K . L . M e h t a &amp; C o .

M r . M a n o j S w a r u p , A d v

M s . L a l i t a K o h l i , A d v . f o r

M / s . M a n o j S w a r u p &amp; C o .

M r . J . L . G u p t a , S r . A d v .

M r . T a r u n G u p t a , A d v . f o r

M s . S . J a n a n i , A d v

M r . S e e r a j B a g g a , a d v . f o r

M r s . S u r e s h t a B a g g a , A d v

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M s . M i n a k s h i V i j , A d v

R r - E x - P a r t e

M r . R a j i v K . G a r g , A d v .

M r . V i n e e t G a r g , A d v .

M r . A . D . N . R a o , A d v .

U P O N h e a r i n g c o u n s e l t h e C o u r t m a d e t h e f o l l o w i n g

O R D E R

C i v i l A p p e a l N o s . 3 6 0 0 - 3 6 0 3 / 2 0 0 1 :

T h e a p p e a l s a r e d i s m i s s e d i n t e r m s o f s i g n e d o r d e r l e a v i n g t h e p a r t i e s t o b e a r t h e i r o w n c o s t s .

Applica t i o n s for implead m e n t are dis mi s s e d.

S.L.P. ( C ) No. 19 3 7 0 of 19 9 8 :

We are not inclined to inter f e r e wi t h the imp u g n e d  
judg me n t under Ar ticle 136 of Cons ti t u t i o n of India. The  
Special Leave Peti ti o n is, accordi n g l y, dis mi s s e d on the  
grou n d of delay as well as on meri t s .

In vie w of the dis mi s s a l of Speci al Leave Peti ti o n, no  
order s are requi r e d to be pas sed on the applica ti o n for  
subs ti t u t i o n .

(P a r d e e p Ku m a r )  
Cour t Mastse r

(Neer u Bala Vij )  
Cour t Master

[SIGNED ORDER IN CIVIL APPEAL NOS. 3600-3603/2001 IS PLACED ON THE FILE ]

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IN TH E SU P R E M E COUR T OF INDI A

CIVIL APPEAL LATE JURISDICTION

CIVIL APPEAL NOS. 3600-3603 OF 2001

VI J A Y KUM A R

....A P P E L L A N T

VER SU S

KRI SH A N K. DUT T (DE A D ) BY LR S. & OR S. ....R E S P O N D E N T S

O R D E R

We have hear d lear n ed couns el appea r i n g for the  
par tie s.

We do not find any meri t in these appeal s wh i c h are,  
accordi n g l y, dis mi s s e d leavi n g the par ti es to bear thei r own  
costs.

..... J .  
[ DA L V E E R BHA N D A R I ]

..... J .  
[ DR. MUKU N D A K A M

SH A R M A ]  
N E W DE LHI

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J U L Y 21, 20 0 9 .